COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 112 of 2017 & IA Nos. 312, 832 & 834 of 2017

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

M/s IL & FS Energy Development Company Ltd. Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Venkatesh

Mr. Pratyush Singh for R-1

Mr. Purushaindra Kumar

Mr. Nitin Gaur

Mr. Anuradha Mishra for R-3

ORDER I.A. NOs. 832 & 834 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Applications are disposed of.

Appeal No. 112 of 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 02.11.2017 after serving copy on the other side.

List the matter on <u>12.12.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson